

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

(8)

OA-2694/2001

New Delhi this the 16th day of April, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)  
Hon'ble Sh. Govindan S. Tampi, Member(A)

Ms. Manju,  
D/o Sh. K.L. Mehndiratta,  
R/o 139/8, Model Town,  
Gurgaon-122 001. .... Applicant

(through Sh. K.K. Sharma, proxy for Sh. Susheel  
Kumar Sharma, advocate)

Versus

1. The Secretary,  
Ministry of Agriculture,  
Krishi Bhawan,  
New Delhi.
2. The Executive Director,  
National Oilseeds and Vegetable  
Oils Development Board,  
(Ministry of Agriculture, Govt. of India,  
86, Sector-18, Institutional Area,  
Gurgaon-122 015.
3. Finance & Accounts Officer,  
National Oilseeds and Vegetable Oils  
Development Board,  
(Ministry of Agricultural, Govt. of India)  
86, Sector-18, Institutional Area,  
Gurgaon-122 015.
4. Ms. Sunita,  
Ad hoc Stenographer,  
National Oilseeds and Vegetable Oils  
Development Board,  
Ministry of Agricultural, Govt. of India)  
86, Sector-18, Institutional Area,  
Gurgaon-122 015. .... Respondents

(through Ms. Rinchen Ogmnu Bhutia, counsel for R-1  
and None for other respondents even on second  
call)

ORDER (ORAL)  
Hon'ble Dr. A. Vedavalli, Member(J)

In this OA Ms. Manju the applicant has  
impugned an order dated 07.07.2000 (Annexure A-1)  
passed by National Oilseeds & Vegetable Oils  
Development Board.

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(9)

2. In the reply filed by Respondent No.1 i.e. Secretary, Ministry of Agriculture, a preliminary objection has been raised stating that the present application is not maintainable due to lack of jurisdiction. Respondent No.2 by whom the applicant was engaged purely on a contract basis, is an autonomous statutory body under the Ministry of Agriculture having its own rules and regulations.

3. The applicant has not placed any material to establish that the said Board has been notified under Section 14(2) of the Administrative Tribunal's Act, 1985. Hence, we are of the view that this Tribunal has no jurisdiction to entertain this OA. Learned counsel for the applicant however now seeks permission to withdraw this OA with liberty to approach the appropriate forum. In the circumstances, the OA is dismissed as withdrawn, with liberty to the applicant to approach the appropriate forum, if so advised, in accordance with law. No costs.

(Govindan S. Tampi)  
Member(A)

/vv/

A. Vedavalli  
(Dr. A. Vedavalli)  
Member(J)